

Central Administrative Tribunal, Principal Bench

M.A. No. 115/2000 In
R.A. No. 272/99
O.A. No. 725/94

AND

C.P. No. 81 of 2000 In
O.A. No. 725/94

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New Delhi, this the 22nd day of May, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

RA. No. 272/99

Union of India through

1. Home Secretary,
Union of India,
North Block,
New Delhi-110 001.
2. The Secretary,
Department of Personnel and Training,
Ministry of Personnel, Public Grievances
and Pension,
Union of India,
North Block,
New Delhi.
3. Director, CBI,
Union of India,
C.G.O. Complex, Block No.3,
Lodi Road, New Delhi-110 003.
4. Pay and Accounts Officer, CBI
AGCR Building,
New Delhi-110 002.
5. Commissioner, CVC,
Bikaner House,
New Delhi-110 001.
6. Secretary, UPSC,
Dholpur House,
New Delhi-110011 - Review Applicants in RA

(By Advocate - Shri K.K. Patel)

Versus

Shri Hoshiaar Singh
Dy. S.P., CBI (Retd.),
S/o Shri Jageram
R/o I-9, DDA Flats, Naraina Vihar,
New Delhi-110 028. - Respondent in the RA

(Appeared in person)

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C.P. 81/2000

✓ Shri Hoshiaar Singh
Dy. S.P., CBI (Retd.),
S/o Shri Jageram
R/o I-9, DDA Flats, Naraina Vihar,
New Delhi-110 028. - Petitioner in the C.P.

(Appeared in person)

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Versus

Union of India, New Delhi-110 001.

1. Shri Kamal Pandey,
Home Secretary,
Union of India,
North Block, New Delhi-110 001.
2. Sh. B. B. Tandon,
The Secretary,
Department of Personnel and Training,
Ministry of Personnel, Public Grievances
and Pension,
Union of India,
North Block,
New Delhi-110001
3. Sh. R. K. Raghavan,
Director, CBI,
Union of India, C.G.O. Complex, Block No. 3,
Lodi Road, New Delhi-110 003. - Respondents

(By Advocate: Shri K.K. Patel)

O R D E R (ORAL)

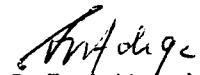
By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

1. Heard both sides on RA-272/99 seeking review of the Tribunal's order dated 3.8.99 in OA-725/94 and CP-81/2000, alleging contumacious non-compliance of the aforesaid order dated 3.8.99 in OA-725/94.
2. Shri K.K. Patel has stated at the Bar that respondents will comply with the Tribunal's directions dated 3.8.99 to dispose of applicant's review petition within three months from the date of receipt of a copy of this order.
3. Under the circumstances, R.A.272/99 as well

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as C.P.81/2000 are disposed of. It should be ensured that the time limit indicated by respondents' counsel is strictly adhered to.


(Kuldeep Singh)
Member(J)


(S.R. Adige)
Vice Chairman(A)

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